

S.No.

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024**

**CP No. 09/241/HDB/2024
AND
IA (CA) 55/2024 in CP No. 09/241/HDB/2024
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

M/s. Giridhari Homes Pvt Ltd

...Petitioner

AND

M/s. Kancharla & Giridhari Homes & 13 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

This matter is taken upon being mentioned by the Learned Senior Counsel Mr TK Bhaskar. Urgency application No. 1072/2024 is taken upon being mentioned by the learned senior counsel to re-open for hearing the arguments in IA No 58/2024. As there is an urgency another IA No 1072/2024 also has been moved and learned senior counsel prays for the urgency application to be moved at the earliest as the orders in IA No 58/2024 is reserved. Considering the submissions, let the urgency application be listed on 02.04.2024 and the learned counsel for the applicant shall intimate the same to the learned counsel for the respondent.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)